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IN THE SUPREME COURT OF INDIA

CIVIL ORIGINAL JURISDICTION

I.A. NO. 58769/2021

IN

SUO MOTO WRIT PETITION (C) NO. 6/2020

IN THE MATTER OF:-

IN RE : PROBLEMS AND MISERIES OF MIGRANT LABOURERS

WRITTEN SUBMISSIONS ON BEHALF OF THE UNION OF

INDIA

PAPER-BOOK

(FOR INDEX KINDLY SEE INSIDE)

ADVOCATE FOR THE UNION OF INDIA: B.V. BALARAM DAS

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I. ONE NATION ONE RATION CARD (ONORC)

1. It is respectfully submitted that, as part of the ongoing technology driven reforms under the Targeted Public Distribution System (TPDS) in the country, the Union of India had introduced the '**One Nation One Ration Card (ONORC) plan**' for the nation-wide portability of the ration cards under the National Food Security Act (NFSA). The ONORC plan aims to empower all NFSA migrant beneficiaries to access their PDS/NFSA foodgrains from any Fair Price Shop (FPS) of their choice anywhere in the country by using their same/existing ration card with biometric authentication. In short ONORC makes food security portable.

2. Although the facility of ONORC shall equally benefit all 80 Crore NFSA beneficiaries to lift their foodgrains from any FPS of choice, but it primarily aims to enable migratory NFSA beneficiaries (mostly labourers, daily-wagers, urban poor like rag-pickers, street-dwellers, temporary workers in organised and unorganised sectors, domestic workers, etc.) who frequently travel in search of better opportunities or for any other reasons, to access the Public Distribution System (PDS) and if they desire, may lift their entitled foodgrains from any ePoS enabled FPS in the country through portability. It is submitted that, portability gives that choice, while at the same time enabling the family back home to draw the remainder of the eligible ration.

3. It is submitted that, initially, in **May 2019**, the Department had taken up the implementation of One Nation One Ration Card (ONORC) for the nation-wide portability of NFSA ration cards.

4. In **August 2019**, the inter-State portability of ration cards was started in 4 States (2-groups of 2-adjointing States) and by January 2020 a total of 12 States were seamlessly integrated under single ONORC cluster at the national level.

5. Despite the multitude of COVID-19 related challenges in the past year, a total of **32 States/UTs** covering around **69 Crore**

NFSA beneficiaries, i.e. **86%** NFSA population in the country were swiftly brought under the ONORC plan by **December 2020**. The integration of remaining 4 States/UT of Assam, Chhattisgarh, Delhi and West Bengal is expected to be achieved, depending upon the technical readiness of these States to implement the portability of ration cards. The onus on implementing ONORC is on these states.

6. It is respectfully submitted that, the claim of GNCTD regarding launch of One Nation One Ration Card (ONORC) plan in NCT of Delhi is misleading, as they claim to have implemented it only in circle 63 Seemapuri (para 9 of Delhi's Additional Affidavit). Only a handful of transactions conducted in single circle with about 42 ePoS machines cannot be considered as implementation of ONORC. Further, unless the national portability transactions are rolled out formally in all the FPSs of all Circles of NCT Delhi, in which more than 2000 ePoS machines have been supplied and waiting for operation, it cannot be considered as implementation of ONORC. It is pertinent to appreciate that a very large number of inter-State migrants are present all across Delhi (such as migrant workers, numerous street dwellers, rag-pickers, migratory labourers, construction workers, rickshaw pullers, auto/taxi

drivers, etc.) who do not have access to their NFSA foodgrains, being away from their own villages/hometowns, are not able to take the benefit of their quota of subsidised NFSA foodgrains in Delhi – as there is no full implementation of ONORC and reporting of such transactions/distribution details of NFSA/PMGKAY foodgrains on the central portals/dashboards.

**II. SUITABLE SCHEME MADE AVAILABLE FOR
OBTAINING ADDITIONAL FOODGRAINS FOR
STATES/UTs**

7. It is submitted that, as part of additional food security measures under COVID-19, under phase III of Pradhan Mantri Garib Kalyan Anna Yojana (PMGKAY-III), allocation of foodgrains have been made to all the States/UTs for free of cost distribution to all the AAY and PHH beneficiaries from Central Pool @ 5 kg/person/month for two months i.e. May and June 2021 *vide* this Department's letter dated 26.04.2021. The above said allocation under PMGKAY-III has been made to all States/UTs in addition to their respective normal TPDS allocation as per NFSA, 2013. This scheme covers about 80 crore beneficiaries. The distribution under PMGKAY III is already underway. Also, its further extension for five

months upto November, 2021 has already been announced by the Prime Minister in his address to the nation on 07.06.2021.

8. In addition to the above Scheme, this Department has also undertaken/extended various schemes to enable all States/UTs to obtain any additional quantities of foodgrains, as per their requirements, under the Open Market Sales Scheme (D) from FCI at subsidized rates for various categories as under:

8.1 In view of resurgence of Covid, with the objective to make wheat and rice stocks easily available in open market, Government of India has liberalised OMSS (D) policy for the year 2021-22. Under the policy, rates have been made attractive and uniform rate has been fixed pan India during Covid period. The Reserve Price of Wheat has been fixed for various categories of wheat including FAQ (All crops except RMS 2021-22): Rs. 2100/- and FAQ (Crop year 2021-22): Rs. 2150/- per quintal. Reserve Price of rice has been fixed for State and Central Govt. Schemes as Rs. 2000/- per quintal and for Private parties as Rs. 2200/- per quintal.

8.2 The Government of India has extended the scheme of supplying food grains to Charitable/Non- Governmental Organizations etc. engaged in relief operations/ running

relief camps for migrant labourers/ vulnerable groups due to present Covid situation.

8.3 The Government of India has extended the scheme for food grains for all the beneficiaries, who are not covered under NFSA and to whom ration cards have been issued by the State Governments under their own scheme @ 5 kg per person per month.

8.4 The Government of India has extended the Scheme for Small (Private) traders for Wheat and sale of Wheat & Rice to State/UT Governments under retail sale.

9. It is submitted that the Union of India is committed to make sufficient foodgrains available to the States at highly subsidized prices under the above schemes, to tide over the difficulty of food security during the current crisis, however, the responsibility of identification and distribution to the beneficiaries lies with the States/UTs. All the States/UTs have been advised through the communications dated 20.05.2021 and 25.05.2021, to avail their requirements of foodgrains through the mentioned schemes, to provide foodgrains to those who are not covered under the NFSA including migrants/stranded migrants, as per locally assessed requirements. The copies of the letters dated 20.05.2021 and

25.05.2021 are annexed herewith and marked as “**ANNEXURE R/1**” & “**ANNEXURE R/2**” respectively.

10. It is submitted that, most of the States have given details in their respective Affidavits, of mechanism being executed by them for providing foodgrains/cooked food to unregistered beneficiaries, including migrants/stranded migrants. A summary of their submissions, from their affidavits, on 3 key points, *viz.*, i) ONORC, ii) Registration of Migrants, and iii) food security for persons unregistered under existing schemes, is annexed herewith and marked as “**ANNEXURE R/3**”.

11. It is submitted that so far in 2020-2021, States/UTs have purchased a total of nearly 3.70 LMT of foodgrains from the FCI under OMSS (D) 2021-2022 till date this year, at concessional rates for catering to additional requirements for distribution to non-NFSA state card holders and other non-card migrants. Further, NGOs/Charitable organizations have purchased a quantity of 421 MTs. Herein, NGOs run kitchens for supply of cooked food to non-card migrants.

ANNEXURE R/1
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F.No.7-1/2019-BP.III(Pt.II)[e-371227]
Government of India
Ministry of Consumer Affairs, Food & Public Distribution
Deptt. of Food & Public Distribution

Krishi Bhawan, New Delhi
Dated: 20th May, 2021

To,

The Principal Secretaries/Secretaries,
Food and Civil Supplies Department (All States/UTs)

Subject: Various Food Security Measures announced during COVID 19(2021)-reg

Sir/Madam,

As part of additional food security measures under COVID-19, under phase III of Pradhan Mantri Garib Kalyan Anna Yojana (PMGKAY-III), allocation of foodgrains have been made to all the States/UTs for free of cost distribution to all the AAY and PHH beneficiaries from Central Pool @ 5 kg/person/month for two months i.e. May and June 2021 vide this Department's letter dated 26.04.2021. The above said allocation under PMGKAY-III has been made to all States/UTs in addition to their respective normal TPDS allocation as per NFSA, 2013. The distribution under PMGKAY III is already underway.

2. In addition to the above Scheme, this Department has also undertaken/extended various schemes vide respective circulars/orders to enable all States/UTs to obtain additional quantities of foodgrains for various categories as under :

(i) In view of resurgence of Covid, with the objective to make wheat and rice stocks easily available in open market, Government of India has liberalised OMSS(D) policy for the year 2021-22. Under the policy, rates have been made attractive and uniform rate has been fixed pan India during Covid period. Reserve Price of wheat has been fixed for various categories of wheat including FAQ (All crops except RMS 2021-22): Rs. 2100/- and FAQ (Crop year 2021-22): Rs. 2150/- per quintal. Reserve Price of rice has been fixed for State and Central Govt. Schemes as Rs. 2000/- per quintal and for Private parties as Rs. 2200/- per quintal. Copy of policy circular dated 30.04.2021 is enclosed at Annexure-I.

(ii) The Govt of India has extended the scheme of supplying food grains to Charitable/ Non-Governmental Organizations etc. engaged in relief operations/ running relief camps for migrant labourers/ vulnerable groups due to present covid situation. Copy of policy circular dated 30.04.2021 is enclosed at Annexure-II.

(iii) The Govt of India has extended the scheme for allocating food grains for all the beneficiaries, who are not covered under NFSA and to whom ration cards have been issued by the State Governments under their own scheme @ 5 kg per person per month. Copy of policy circular dated 05.05.2021 is enclosed at Annexure-III.

(iv) The Govt of India has extended the Scheme for small (private) traders for wheat and sale of wheat & rice to State/UT Governments under retail sale. Copy of policy circular dated 30.04.2021 is enclosed at Annexure-IV.

3. In addition to actively promoting the use of portability through One Nation One Ration Card(ONORC) for NFSA beneficiaries, it is advised that States/UTs may also use the different schemes detailed above to get additional quantities of foodgrains, as per the need, from the FCI, for distribution to selected target groups including other migrants/stranded

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migrants, as per locally assessed requirements.

Yours faithfully,

Encl. As above

(K. Roy Varghese)
Under Secretary to Govt of India

Copy To:

1. The Chairman-cum-Managing Director, Food Corporation of India, New Delhi.
2. Additional Secretary (Policy & FCI), DFPD
3. AS &FA, DFPD
4. Economic Adviser (NFSA)
5. ED (Sales) /General Manager (Sales), FCI, New Delhi.
6. The GM, FCI, Regional Offices, concerned.
7. The Resident Commissioner, All States/UTs, New Delhi.
8. Dir (PD)/Jt. Dir(Policy-I)/Dir(Movt.)/Dir(Fin & Budget)/ DS(Finance) /DS(BP)/DS(NFSA).
9. NFSA/BP-I / PD.I /PD.II/PD.III/ Movt.I / FC (A/c) sections
10. NIC, Deptt. of Food & PD – with the request to upload this allocation letter on the official website of this Department.
11. Hindi section with the request to provide the translated version of the order in hindi.
12. State file / Guard file

ANNEXURE R/2**Most Immediate**
Hon'ble Court Direction

F.No. 7-1/2019-BP.III(Pt.IV)[e-372930]
Government of India
Ministry of Consumer Affairs, Food & Public Distribution
Deptt. of Food & Public Distribution

Krishi Bhawan, New Delhi
Dated: 25th May, 2021

To,

The Principal Secretaries/Secretaries,
Food and Civil Supplies Department (All States/UTs).

Subject: Compliance of directions dated 24.05.2021 of Hon'ble Supreme Court in IA No.58769/2021 on the matter "dry ration to migrant workers"-reg

Sir/Madam,

I am directed to refer to order dated 24.05.2021 of Hon'ble Supreme Court in IA No.58769/2021 on the matter regarding "dry ration to migrant workers" and this Department's letter dated 20.05.2021(copy enclosed) and to say that in compliance of the above order of Hon'ble Supreme Court, States/UTs are again requested to avail the various relaxations under the OMSS (D) schemes to obtain any additional quantity of foodgrains they may need for providing to other migrants/stranded migrants without ration card, from the FCI, over and above the allocation under the NFSA/PMGKAY.

2. As such, any additional requirement of foodgrains needed for providing dry ration (wheat/rice) to other migrants/stranded migrants as per each State/UTs locally assessed requirements, may be obtained under the Schemes/arrangements detailed in para 2 of this Department's letter dated 20.05.2021. A copy of this communication is also being endorsed to the FCI for necessary action as required.

Yours faithfully,

Encl. As above

Digitally signed by K. ROY VARGHESE
DN: cn=K. ROY VARGHESE, o=Govt of India, ou=Ministry of Consumer Affairs, Food & Public Distribution, email=K.ROY.VARGHESE@nic.gov.in

(K. Roy Varghese)
Under Secretary to Govt of India

Copy To:

1. The Chairman-cum-Managing Director, Food Corporation of India, New Delhi.
2. Additional Secretary (Policy & FCI), DFPD
3. AS &FA, DFPD
4. Joint Secretary, M/o Labour and employment
5. Economic Adviser (NFSA)
6. ED (Sales) /General Manager (Sales), FCI, New Delhi.
7. The GM, FCI, Regional Offices, concerned.
8. The Resident Commissioner, All States/UTs, New Delhi.
9. Dir (PD)/Jt. Dir(Policy-I)/Dir(Movt.)/Dir(Fin & Budget)/ DS(Finance) /DS(BP)/DS(NFSA).
10. NFSA/BP-I / PD.I /PD.II/PD.III/ Movt.I / FC (A/c) sections
11. NIC, Deptt. of Food & PD – with the request to upload this allocation letter on the official

website of this Department.

12. Hindi section with the request to provide the translated version of the order in hindi.

STATE-WISE SUMMARY OF AFFIDAVITS

S.No.	STATES/UTS	IMPLEMENTATION OF ONE NATION ONE RATION CARD (ONORC)	REGISTRATION OF MIGRANTS	FOOD SECURITY FOR PERSONS UNREGISTERED UNDER EXISTING SCHEMES	PAGE No.
1.	Andaman & Nicobar Islands	NO DETAILS GIVEN	BEING DONE MANUALLY	DRY RATION BEING DISTRIBUTED	14
2.	Arunachal Pradesh	IMPLEMENTED	NO DETAILS	BEING IMPLEMENTED	14
3.	Assam	NO DETAILS GIVEN	BEING DONE	BEING IMPLEMENTED	15
4.	Bihar	IMPLEMENTED	BEING DONE	BEING IMPLEMENTED	15
5.	Chandigarh	NO DETAILS GIVEN	NO DETAILS GIVEN	NO DETAILS GIVEN	16
6.	Chhattisgarh	NO DETAILS GIVEN	BEING DONE ONLINE	BEING IMPLEMENTED	17
7.	Dadra and Nagar Haveli	BEING IMPLEMENTED	BEING DONE	BEING IMPLEMENTED	17
8.	Goa	IMPLEMENTED	BEING DONE	BEING IMPLEMENTED	18
9.	Gujarat	BEING IMPLEMENTED	BEING DONE ONLINE	BEING IMPLEMENTED	19
10.	Haryana	IMPLEMENTED	IMPLEMENTED	BEING IMPLEMENTED	20
11.	Jharkhand	IMPLEMENTED	BEING DONE	BEING DONE	21
12.	Karnataka	NO DETAILS GIVEN	BEING DONE	BEING IMPLEMENTED	22
13.	Kerala	NO DETAILS GIVEN	BEING DONE	BEING IMPLEMENTED	23
14.	Lakshadweep	NO DETAILS GIVEN	BEING DONE	NO DETAILS GIVEN	24
15.	Madhya Pradesh	IMPLEMENTED	BEING DONE	BEING IMPLEMENTED	25
16.	Maharashtra	IMPLEMENTED	BEING DONE	BEING IMPLEMENTED	26
17.	Manipur	NO DETAILS GIVEN	BEING DONE	BEING IMPLEMENTED	27
18.	Meghalaya	BEING IMPLEMENTED	BEING DONE	BEING IMPLEMENTED	28
19.	Nagaland	NO DETAILS GIVEN	BEING DONE	BEING IMPLEMENTED	29
20.	N.C.T of Delhi	IMPLEMENTED (ONLY IN CIRCLE 63) SEEMAPURI	BEING DONE	BEING IMPLEMENTED	30
21.	Odisha	IMPLEMENTED	BEING DONE	BEING IMPLEMENTED	31
22.	Punjab	BEING IMPLEMENTED	BEING DONE	BEING IMPLEMENTED	31
23.	Rajasthan	IMPLEMENTED	BEING IMPLEMENTED	BEING IMPLEMENTED	32
24.	Sikkim	BEING IMPLEMENTED	BEING DONE	BEING IMPLEMENTED	33
25.	Telangana	NO DETAILS GIVEN	BEING DONE	BEING IMPLEMENTED	34
26.	Tripura	IMPLEMENTED	BEING DONE	BEING IMPLEMENTED	35

27.	Uttar Pradesh	NO DETAILS GIVEN	BEING DONE	IMPLEMENTED	36
28.	Uttarakhand	IMPLEMENTED	BEING DONE	BEING IMPLEMENTED	37

1. ANDAMAN & NICOBAR ISLANDS	
STAGE OF IMPLEMENTATION OF ONE NATION ONE RATION CARD (ONORC)	
N/A	
WHETHER REGISTRATION OF MIGRANTS UNDERTAKEN?	
<ul style="list-style-type: none"> ➤ Yes; the Labour Department is conducting awareness programmes on a periodical basis to ensure that no migrant construction workers are left unregistered with the Welfare board. ➤ Details of the scheme given under Para. 7 & 8 of the Additional Affidavit. 	
FOOD SECURITY FOR MIGRANTS WHO ARE UNREGISTERED UNDER EXISTING SCHEMES	
<ul style="list-style-type: none"> ➤ Currently dry ration being distributed to migrants. <i>(Ref: para. 3 of Additional Affidavit)</i> 	
2. ARUNACHAL PRADESH	
STAGE OF IMPLEMENTATION OF ONE NATION ONE RATION CARD (ONORC)	
<p>NFSA beneficiaries are being encouraged to avail the facilities of portability under ONORC. <i>[Ref: para 4 of the Affidavit dated 06.06.21(hereinafter "Affidavit")]</i></p>	
WHETHER REGISTRATION OF MIGRANTS UNDERTAKEN?	
N/A	
FOOD SECURITY FOR MIGRANTS WHO ARE UNREGISTERED UNDER EXISTING SCHEMES	
<p>The State is committed to ensure that all Migrant labourers are provided with adequate ration, food, shelter and other facilities, if any exigent need arises in the future.</p>	

[Ref: para 5 of the Affidavit]

3. ASSAM

STAGE OF IMPLEMENTATION OF ONE NATION ONE RATION CARD (ONORC)

N/A

WHETHER REGISTRATION OF MIGRANTS UNDERTAKEN?

- Yes; the Commissionerate of Labour, Assam had already started the process of registration of unorganized workers, so that welfare schemes announced by the Central/State Government can be availed by unorganized workers.
- The process for registration of unorganized workers in the prescribed format is on and till date 30,627 nos. has been registered and they have been issued identity cards.

[Ref: para 3.1-3.3 of the Affidavit dated 09.06.21(hereinafter "Affidavit")]

FOOD SECURITY FOR MIGRANTS WHO ARE UNREGISTERED UNDER EXISTING SCHEMES

- The issue of supply of dry ration, cooked food to the migrant workers I stranded workers in the **2nd wave** of Covid-19 in the State of Assam has not arisen. (para 4.1 of Affidavit)
- The State had provided relief assistance to 71,232 nos. of migrant labourers during the 1st Wave of Covid-19 Pandemic in year 2020 through Community Kitchen in 220 nos. of relief camps, dry ration etc. (para 4.3 of Affidavit)

4. BIHAR

STAGE OF IMPLEMENTATION OF ONE NATION ONE RATION CARD (ONORC)

- The Beneficiaries of National Food Security Act (NFSA) can draw his/her entitlement of foodgrains from any Fair Price Shops (FPS). Currently, 'ONORC' is operational under national portability and 40% of ration card holders are drawing foodgrains through portability inside the state.

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- An App 'Mera Ration' has been launched wherein any migrant labour can register, locate nearest FPS, view details of foodgrain drawn, register complaints or give suggestion/feedback regarding ONORC.
[Ref: para 13, 14 of the Affidavit dated 21.05.21(hereinafter "Affidavit")]

WHETHER REGISTRATION OF MIGRANTS UNDERTAKEN?

- Registration of all migrant workers coming to Bihar is done on portal.covidbihar.in/migrant on their arrival at their respective Blocks/Block Quarantine Camps. Further, the Migrant Labours can also register themselves on the "Shramik Panjikaran" Portal.
[Ref: para 3 of the Affidavit]

FOOD SECURITY FOR MIGRANTS WHO ARE UNREGISTERED UNDER EXISTING SCHEMES

- Under Atma Nirbhar Bharat Yojana (ANBY), the migrant labourers and their families along with such households **who were eligible under the NFSA but did not have ration cards** were to be provided Rice @ 5 kg per person and Whole Gram (Chana) @ 1kg. per household each month for free of cost.
- Similar provisions for eligible households covered by NFSA under Pradhan Mantri Garib Kalyan Anna Yojana (PMGKAY I, II & III), in addition to their entitlements under NFSA.
[Ref: para 10-13 of the Affidavit]

5. CHANDIGARH

STAGE OF IMPLEMENTATION OF ONE NATION ONE RATION CARD (ONORC)

N/A

WHETHER REGISTRATION OF MIGRANTS UNDERTAKEN?

N/A

FOOD SECURITY FOR MIGRANTS WHO ARE UNREGISTERED UNDER EXISTING SCHEMES

N/A
6. CHHATTISGARH
STAGE OF IMPLEMENTATION OF ONE NATION ONE RATION CARD (ONORC)
N/A
WHETHER REGISTRATION OF MIGRANTS UNDERTAKEN?
<ul style="list-style-type: none"> ➤ Registration of unorganised workers is being done through an online portal and a total of approximately 14,33,702 unorganised workers have been registered. <i>[Ref: para 7 of the Affidavit dated 07.06.21(hereinafter "Affidavit")]</i>
FOOD SECURITY FOR MIGRANTS WHO ARE UNREGISTERED UNDER EXISTING SCHEMES
<ul style="list-style-type: none"> ➤ Under Atma Nirbhar Bharat Scheme, migrant workers/persons who have returned from other states and who do not possess ration cards under the scheme of the Central or State Governments, have been provided 05 kg rice per member and 1 kg of pulses per family free of cost in the month of May and June in 2020. Under this scheme, monthly allocation of 10,038 metric tonnes of rice and 528.3 metric tonnes of pulses is being done. ➤ During month of May and June 2020, ration items were distributed to 1,96,441 Ration Cardless persons and 1,94,015 persons among them were issued BPL Ration Card till May 2021 and they are continuously being provided grains at concessional rate. <i>[Ref: para 8-12 of the Affidavit dated 07.06.21(hereinafter "Affidavit")]</i>
7. DADRA AND NAGAR HAVELI
STAGE OF IMPLEMENTATION OF ONE NATION ONE RATION CARD (ONORC)
ONORC scheme is active as per Action Taken Report (ATR). <i>[Ref. pg. 3 of the Letter dated 22.05.2020 ("hereinafter letter")]</i>
WHETHER REGISTRATION OF MIGRANTS UNDERTAKEN?

Registration undertaken by Worker Facilitation Centre, which is set up in the offices of Department of Labour & Employment in all the 3 Districts of the UT.

[Ref: pg. 5 of the letter.]

FOOD SECURITY FOR MIGRANTS WHO ARE UNREGISTERED UNDER EXISTING SCHEMES

- Dry ration was distributed to Migrants under PDS or State Scheme, Atma Nirbhar Bharat Scheme and PMGKAY-III scheme. Herein, approximately 16,000 migrant/stranded workers were covered, without insisting on proof of identity.
- As of now, there are no stranded migrants. In case any, dry ration would be provided free of cost, as and when noticed.
- An Agency has been engaged to provide Food in case of any exigency (M/s TouchStone Foundation), with regard to any needy migrant.

[Ref: pg. 3 & 4 of the letter]

8. GOA

STAGE OF IMPLEMENTATION OF ONE NATION ONE RATION CARD (ONORC)

The Government of Goa, Department of Civil Supplies and Consumer Affairs has implemented One Nation One Ration Card (ONORC), wherein by using the facility of Ration card portability, migrants can avail entitled food grains quota under Public Distribution System (PDS) from any Fair Price Shops (FPS).

[Ref: para 11 of the Affidavit dated 05.06.21(hereinafter "Affidavit")]

WHETHER REGISTRATION OF MIGRANTS UNDERTAKEN?

The Government of Goa has initiated the process of registration of unorganized workers under the Unorganised Workers Social Security Act, 2008 and have registered 505 workers so far under the Act, and 16,060 workers have

been registered under the Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996.

[Ref: para 3 of the Affidavit.]

FOOD SECURITY FOR MIGRANTS WHO ARE UNREGISTERED UNDER EXISTING SCHEMES

As done last year, the Government of Goa has started distribution of free dry ration, under the PMGKAY-III to all the NFSA beneficiaries which include persons belonging to Antyodaya Anna Yojana (AAY) and Priority Households (PHH).

[Ref: para 10 of the Affidavit.]

9. GUJARAT

STAGE OF IMPLEMENTATION OF ONE NATION ONE RATION CARD (ONORC)

- Details regarding the beneficiaries who have availed the benefit of the "One Nation One Ration Card" in the past five months have been demonstrated in a tabular form in para 13.2 (i).

[Ref: para 13.2 of the Affidavit dated 08.06.2021 (hereinafter "Affidavit")]

WHETHER REGISTRATION OF MIGRANTS UNDERTAKEN?

- A portal called the "*e-nirman*" is ready and is launched by Hon'ble CM of Gujarat on 08.06.2021 and made operational. Through the "*e-nirman*" portal, the construction workers will now be provided with a smart card containing their details as opposed to a physical red passbook which was being provided in the older system.
- The earlier existing system is being improved and supplemented with the "*e-nirman*" portal which will be integrated with more than 21,290 Common Service Centres in the State to facilitate the process of registration of construction workers.
- The State of Gujarat has simultaneously set up a portal (gujaratuwin.csccloud.in) for registration of Unorganised Workers.

[Ref: para 7,8,9 and 10 of the Affidavit.]

FOOD SECURITY FOR MIGRANTS WHO ARE UNREGISTERED UNDER EXISTING SCHEMES

- A scheme of the State Government, known as the "*Annam Brahma Scheme*" is already in existence since 2010, for persons not possessing any ration card and in need of food grains for sustenance.
- During the first wave of the pandemic, last year, distribution of food baskets was being made to beneficiaries under this scheme until mid-May, 2020 when it was merged with the "Atma Nirbhar Scheme" of the Central Government. Subsequently, from mid-May, 2020 to August, 2020, the distribution of food grains was continued under the Atma Nirbhar Scheme and thereafter, the Annam Brahma Scheme was once again implemented in its original format.
- From 01.04.2020 to 14.05.2020, a food basket consisting of Wheat, Rice, Tuvar Dal, Salt and Sugar was distributed to approximately 5,45,000 beneficiaries.
[Ref: para 13 of the Affidavit]

10. HARYANA

STAGE OF IMPLEMENTATION OF ONE NATION ONE RATION CARD (ONORC)

- To ensure availability of foodgrains under NFSA (National Food Security) Act, 2013 to the ration card holders located in different parts of the country, away from their homes, 'One Nation One Ration Card' scheme has been implemented by the State of Haryana. These migrants can also get ration from any ration shop of their choice.
- That in the month of March 2021, the State of Haryana had done maximum numbers of transactions across the country in 'One Nation One Ration Card'. The Government of India has also shared the list of migrants on 14.4.2021 with the states who have registered on the Integrated Management of Public Distribution System (IMPDS) portal. List of migrants has been sent to all the District Food & Supplies Controllers on 16.4.2021 by the concerned department with the direction to contact these beneficiaries and to provide them the benefits under One Nation One Ration Card scheme.
[Ref: para 6 of the Affidavit dated 21.05.2021 (hereinafter "Affidavit")]

WHETHER REGISTRATION OF MIGRANTS UNDERTAKEN?

- In Haryana, 8.03 lakh workers have been registered under the Pradhan Mantri Sharm Yogi Maandhan Yojna (PMSYM) through Common Service Centers (CSCs) and eDisha Kendras, which is the highest number for a single State across the country.
[Ref: para 7 of the Affidavit.]

FOOD SECURITY FOR MIGRANTS WHO ARE UNREGISTERED UNDER EXISTING SCHEMES

- The State of Haryana has a Distress Ration Token (DRT) scheme later on implemented by the Government of India under the aegis of Atma Nirbhar Bharat. Herein, persons having no ration cards and financially distressed are being provided ration under Distress Ration Token (DRT) scheme. The migrant labourers and children of migrant families are covered under the Atma Nirbhar Bharat (ANB) scheme of Government of India.
[Ref: para 6 of the Affidavit.]

11. JHARKHAND**STAGE OF IMPLEMENTATION OF ONE NATION ONE RATION CARD (ONORC)**

The State of Jharkhand has implemented the facility of portability under ONORC from January, 2020. It is submitted that the migrant workers covered under the NFSA have taken the benefits of the said scheme. It is submitted that till December, 2020, 576 migrant workers who are beneficiaries under the NFSA have picked up ration under the ONORC scheme.

[Ref: para 3(II)(a) of the Affidavit dated 10.06.2021 (hereinafter "Affidavit")]

WHETHER REGISTRATION OF MIGRANTS UNDERTAKEN?

- The total number of workers registered under Building and Other Construction Workers (Regulation of Employment and Condition of Service) Act, 1996 (BOCW Act) is 11,60,844.
[Ref: para 3(V)(a) of the Affidavit]

- Directions have been issued to officers in the state by Labour Commissioner, Jharkhand vide Letter No.-557 dated 28.05.2021 and Letter No.-577 dated 08.06.2021 to complete the process of registration of unorganized workers in the area under their jurisdictions.
[Ref: para 3(VI)(a) of the Affidavit]

FOOD SECURITY FOR MIGRANTS WHO ARE UNREGISTERED UNDER EXISTING SCHEMES

Under the Atma Nirbhar Scheme, the State of Jharkhand has been allocated food grains and Chana for the migrant/stranded migrant workers who are not covered under NFSA or state PDS Scheme as per the guidelines of the Government of India under Atma Nirbhar Bharat Package. As per the said scheme, 5 kgs of food grain had been provided to every migrant per month free of cost for two months- May & June, 2020.
[Ref: para 3(III)(a) of the Affidavit]

12. KARNATAKA

STAGE OF IMPLEMENTATION OF ONE NATION ONE RATION CARD (ONORC)

N/A

WHETHER REGISTRATION OF MIGRANTS UNDERTAKEN?

- Yes, action has been initiated by Karnataka Building and other Construction Workers Welfare Board for procurement and distribution of dry ration kits to eligible registered construction workers and migrant workers.
[Ref: para 4 of the Affidavit dated 10.06.2021 (hereinafter "Affidavit")]

FOOD SECURITY FOR MIGRANTS WHO ARE UNREGISTERED UNDER EXISTING SCHEMES

- The Karnataka Building and other Construction Workers Welfare Board on the orders of the State Government had distributed 7.15 lakhs dry ration kits to buildings and other construction workers, unorganised worker and Migrant workers during the 1st wave of COVID-19 in 2020.

- Further, the board had sought permission from the State Government for procurement and distribution of dry ration kits to the workers.
[Ref: para 4 of the Affidavit]
- Department of Municipal Administration has issued a letter to all District Commissioners, to provide free food to Migrant Labourers, street vendors and other workers through the **community kitchens called Indira Canteens** thrice a day across the State located in the City Corporation/Municipal Limit areas during the lockdown period.
[Ref: para 9 of the Affidavit]

*(*Details unclear as to whether it includes unregistered migrant workers or not)*

13. KERALA

STAGE OF IMPLEMENTATION OF ONE NATION ONE RATION CARD (ONORC)

N/A

WHETHER REGISTRATION OF MIGRANTS UNDERTAKEN?

- The Kerala State Unorganised Workers Scheme is implemented through Kerala State Unorganised Workers Social Security Board and membership is open to all workers from the unorganised sector irrespective of migrant workers. In Kerala, interstate Migrant Workers Welfare Scheme 2010 is implemented in the state and as on 27.05.2021, 55520 ISM workers are registered.
- In Kerala 30% of the guest workers are recruited through a contractor or are coming at their own risk. The workers coming at their own risk will not come under the purview of Inter State Migrant Workers Act. To overcome this, the State of Kerala have decided to proclaim 'Interstate Migrant Worker's Welfare registration Kerala Ordinance' with the prior approval of Hon'ble President of India for the mandatory registration of migrant workers who came to Kerala. Further as per G.O (Rt) No.1167/2020/ LBR dated 04/11/2020, sanction was accorded for the development of mobile app (Athidhi App) for facilitating such registration. Every guest worker who is employed or wish to be employed in the State of Kerala should register in the responsive portal or the mobile app developed and maintained by the Labour Department.

(As per Statement given by the Government of Kerala in compliance to order dated 24.05.21 of the Hon'ble Supreme Court)

FOOD SECURITY FOR MIGRANTS WHO ARE UNREGISTERED UNDER EXISTING SCHEMES

- The State Government have already started providing food kits having essential food items to all migrant workers stranded in the State, **irrespective of whether they holds ration card or not** by meeting the expenditure from the PM Care fund/ Disaster Management Relief Fund. A total of 93,672 Kits containing essential articles were also distributed under PM Cares Funds to Migrant labours identified by District Administration in consultation with the Labour Department.
- On the issue of providing Community kitchen to the stranded migrant workers, during the outbreak of Covid 19 Pandemic in 2020, as per G.O (Rt) No.713/2020/LSGD dated 26/03/2020, the Government has given guidelines for the operation of Community kitchen under Kudumbasree in co-operation with the Local Self Government Institutions for providing food packets to the poor sections of the society and for those who cannot cook food for themselves on various reasons. Later as per G.O (Rt) No.733/2020/LSGD dated 03/04/2020, Government have issued combined guidelines for the operation of the Scheme "Hunger free Kerala - Janakeeya Hotel and Community kitchens under the Local Self Government Institutions for providing food packets to the eligible categories. During the second wave of Covid-19 also, *vide* G.O (Rt)No.986/2021/LSGD dated 11/05/2021, Government have issued further guidelines for the operation of Janakeeya Hotels and Community kitchens. In all the Orders, migrant workers stranded in camps were included as priority category eligible for providing free food packets.

(As per Statement given by the Government of Kerala in compliance to order dated 24.05.21 of the Hon'ble Supreme Court)

14. LAKSHADWEEP

STAGE OF IMPLEMENTATION OF ONE NATION ONE RATION CARD (ONORC)

N/A

WHETHER REGISTRATION OF MIGRANTS UNDERTAKEN?

As per the permit Rules 5,7 and Order in F.No.31/01/2014-General(l)/2275 dated 19.06.2014; the migrant and unorganized workers enter to Lakshadweep with a permit allotted for 5 months period by the Registration Officer and an Islander shall be required to sponsor them. Hence the sponsor is accountable to the accommodation of Labours by the permit Rules.

(Ref: Letter dated 05.06.21 by UT of Lakshadweep)

FOOD SECURITY FOR MIGRANTS WHO ARE UNREGISTERED UNDER EXISTING SCHEMES

N/A

15. MADHYA PRADESH

STAGE OF IMPLEMENTATION OF ONE NATION ONE RATION CARD (ONORC)

The beneficiaries of other states are being provided with distribution of foodgrains under ONORC scheme.

[Ref: para 3(c) of the Affidavit dated 09.06.2021 (hereinafter "Affidavit")]

WHETHER REGISTRATION OF MIGRANTS UNDERTAKEN?

- The Panchayat and Rural Development Department through their Gram Panchayat machinery in Rural areas and Urban Administration Department through their Urban Local Bodies in urban areas are compiling information with respect of all categories of migrants and their families returning back to their residences in their areas for the surveillance purpose for tracking COVID infection and providing them benefits and welfare measures. Further, the Migrant workers are registered in the 'Pravasishamik' portal by the Panchayat and Urban Body's local staff.
- The Government of Madhya Pradesh had started registration of the Unorganised workers under the 'Mukhyamantri Jan Kalyan (Sambal) Yojana' since 2018. Approximately, 1.47 Crores Unorganised workers have so far been registered under SAMBAL portal and their complete database is available with Government for providing benefits to these workers under various social welfare schemes.

[Ref: para 3(a) of the Affidavit]

FOOD SECURITY FOR MIGRANTS WHO ARE UNREGISTERED UNDER EXISTING SCHEMES

The homeless, poor persons without any documentation for their entitlement under the NFSA have been issued temporary 'E-Ration Card' on the basis of their declaration. Furthermore, they will be supplied 05 Kg Per person for 3 months free of cost under NFSA as well as for 2 months under the PMGKAY. That 4.50 lakh such persons have been verified to be included, so far.

(Details can be found in para. 3(c) and (d) of the Affidavit)

16. MAHARASHTRA**STAGE OF IMPLEMENTATION OF ONE NATION ONE RATION CARD (ONORC)**

The state has implemented the 'One Nation One Ration Card' since January 2020. Further, any NFSA Card Holder can avail of ration from any State after biometric verification. Till 15th April 2021, under this scheme 6,320 ration card holders from the State have taken ration from outside the State and 3,521 ration card holders from outside the State have taken ration from the State. Further, workers who are involved in cutting sugarcane and other migrant workers can avail of ration from any ration shop under the intra-district portability scheme based on the twelve-digit number on the ration card and their Aadhar card. During the period April 2020 to March 2021, about 94.56 lakh persons have availed of the intra-district portability scheme. Further, the necessary information regarding the One Nation One Ration Card' scheme is made available on the Toll-Free Helpline Number 14445.

[Ref: para 4 of the Affidavit dated 10.06.2021 (hereinafter "Affidavit")]

WHETHER REGISTRATION OF MIGRANTS UNDERTAKEN?

The process of registration of unorganized workers under the Unorganized Workers Social Security Act, 2008, will be carried out as per instructions of the Central Government.

[Ref: para 7 of the Affidavit.]

FOOD SECURITY FOR MIGRANTS WHO ARE UNREGISTERED UNDER EXISTING SCHEMES

- In view of the fact that the State is taking steps to provide dry rations to migrant workers, the State does not have any specific mechanism to distribute dry ration to migrant workers not having ration card as large number of the migrant workers working in the State have ration cards (either from within the State or outside the State).
[Ref: para 4 of the Affidavit.]
- Presently there are no migrant workers who are 'stranded' in the State. Therefore, the question of providing Community Kitchen to 'stranded' migrant workers does not arise. Further the State has started a scheme titled 'Shiv Bhojan Thali' which provides meals to the public at cheap rates and lakhs of people are availing benefit of the same.
[Ref: para 5 of the Affidavit]

17. MANIPUR

STAGE OF IMPLEMENTATION OF ONE NATION ONE RATION CARD (ONORC)

N/A

WHETHER REGISTRATION OF MIGRANTS UNDERTAKEN?

The information of stranded migrant labourers are being collected through registration on the website '*manipurbcwb.in*'. In addition, during the second wave of the pandemic, the Deputy Commissioners of the State have been requested to initiate registration of the migrant labourers/beneficiaries of the National Food Security Act by using toll free number '14445' and 'Mera Ration' mobile application.

[Ref: para 3 of the Affidavit dated 09.06.2021 (hereinafter "Affidavit")]

FOOD SECURITY FOR MIGRANTS WHO ARE UNREGISTERED UNDER EXISTING SCHEMES

- The State has taken steps and requested the Union of India for renewal of 'Atma Nirbhar Bharat Scheme' during the second wave of COVID 19 pandemic for distribution of dry ration to stranded migrant works in the state.
- With respect to operation of community kitchen, since the number of stranded migrant labourers who have lost their employment are not substantial, as stated above, the operation of community kitchen has not been mooted

as of now. However, if the need arises the said aspect shall be dealt with in a positive manner. It may be noted that that in all the COVID care centres, free food is provided to all the incumbents.

[Ref: para 5 & 6 of the Affidavit]

18. MEGHALAYA

STAGE OF IMPLEMENTATION OF ONE NATION ONE RATION CARD (ONORC)

The Government of Meghalaya has taken up the implementation of One Nation One Ration Card (ONORC) through all DCs/SDOs.

[Ref: para 19 of the Affidavit dated 09.06.2021 (hereinafter "Affidavit")]

WHETHER REGISTRATION OF MIGRANTS UNDERTAKEN?

- The process of registration and benefits as available to the various categories of daily wagers and migrant labours are still being done through the three existing Central legislation, viz. Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Act, 1979, Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996 and Unorganised Workers' Social Security Act, 2008. Further details on Registration are given under para. 10 of the Affidavit.

[Ref: para. 9 of the Affidavit]

- The State of Meghalaya has notified its own Meghalaya Identification, Registration (Safety & Security) of Migrant Workers Act 2020 and Rules thereunder have been notified on 13.01.2021. Under the said State Act, the total applications received till 15.05.2021 were 2310.

[Ref: para. 11 of the Affidavit]

FOOD SECURITY FOR MIGRANTS WHO ARE UNREGISTERED UNDER EXISTING SCHEMES

- That the benefits of PMGKAY Scheme, announced by the Government of India in March 2020, and operated by the Department of Food and Public Distribution under the Ministry of Consumer Affairs, Food and Public Distribution are being extended.

- Apart from the ANBY, the Government of Meghalaya, through the PMGKAY Scheme, has distributed 5 kg Rice and 1 kg of Pulses per beneficiary per month to beneficiaries under NFSA during the months of April to November, 2020 and April and May 2021.
- The Government of Meghalaya has undertaken distribution of Dry Ration to migrant workers and beneficiaries through ANB Scheme, through all Deputy Commissioners/SDOs. The said scheme has not been continued by the Government of India in the year 2021.

[Ref: para. 18 of the Affidavit]

19. NAGALAND

STAGE OF IMPLEMENTATION OF ONE NATION ONE RATION CARD (ONORC)

N/A

WHETHER REGISTRATION OF MIGRANTS UNDERTAKEN?

The Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996 have been adopted and the corresponding State Rules, namely the Nagaland Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Rules, 2010 has been framed and implemented in the State. The Nagaland building and under construction workers Welfare Board has been constituted and is functioning as per the mandate of the Act. A total number of 24,455 construction workers so far has been registered under the welfare scheme and have been availing various benefits under the scheme.

[Ref: para 5 of the Affidavit dated 10.06.2021 (hereinafter "Affidavit")]

FOOD SECURITY FOR MIGRANTS WHO ARE UNREGISTERED UNDER EXISTING SCHEMES

- Under the ANB Scheme, 7023.40 quintals of Rice and 560.00 quintals of Channa was issued each month for the past two months covering a total population of 1,40,468 including migrant workers.
- In view of the fact that there was no restriction, there was no reported case of stranded migrants in the State requiring assistance in terms of cooked meals and shelter and therefore the requirement of the community kitchen to provide cooked meals to stranded migrants did not arise in the 2nd wave of the pandemic.

[Ref: para. 3 & 4 of the Affidavit]

20. N.C.T OF DELHI

STAGE OF IMPLEMENTATION OF ONE NATION ONE RATION CARD (ONORC)

ONORC has been implemented in Circle 63 Seemapuri and from this circle portability facility can be availed.
[Ref: para 9 of the Affidavit dated 08.06.2021 (hereinafter "Affidavit")]

WHETHER REGISTRATION OF MIGRANTS UNDERTAKEN?

Registration of principal employers and contractors has been facilitated through an e-district portal and it is mandatory to provide certain details regarding the migrant workers being employed by them at the time of registration.
[Ref: paras 41-50 of the Affidavit dated 21.05.2021].

FOOD SECURITY FOR MIGRANTS WHO ARE UNREGISTERED UNDER EXISTING SCHEMES

- Government of NCT of Delhi has stated that it is in the process of formulating of scheme of dry rations (food grains) to be provided at the same entitlement as specified under NFSA, which is 5 Kg Food grains (4Kg Wheat and 1 Kg Rice), per person free of cost to needy persons, **who do not possess ration cards** including unorganised workers, migrant workers, building & construction workers etc.
- *Vide* Cabinet Decision No. 3004 dated 25.05.2021, it has been decided that Dry Rations (food grains) under non-PDS be provided at the same entitlement as NFSA, free of cost to the needy persons **who don't possess ration cards**, including unorganised workers, migrant workers, building and construction workers, domestic help from a school identified in each Municipal wards of Delhi.
[Ref: para. 4, 6 of the Affidavit]
- Scheme of mid-day meal, dry ration is also being provided to eligible children.
[Ref: para. 5 of the Affidavit]

21. ODISHA**STAGE OF IMPLEMENTATION OF ONE NATION ONE RATION CARD (ONORC)**

The State Government through the Department of Food Security & Consumer Welfare has already enabled Portability facility under ONORC for migrant workers of other States/UTs staying in Bhubaneswar Municipal Corporation and having valid ration cards under NFSA.

[Ref: para 3(E) of the Affidavit dated 10.06.2021 (hereinafter "Affidavit")]

WHETHER REGISTRATION OF MIGRANTS UNDERTAKEN?

Yes, Registration has been undertaken. Further details can be found under para. 3 (A), (B) and (C) of the Affidavit.

FOOD SECURITY FOR MIGRANTS WHO ARE UNREGISTERED UNDER EXISTING SCHEMES

The State Government has decided to provide cooked food to all sick, indigent, destitute persons through free kitchen or otherwise (packed food/dry food etc.) twice a day. Accordingly, all District Collectors, Municipal Commissioners and Executive Officers of Municipalities/Notified Area Council (NAC), have been instructed by Special Relief Commissioner, Odisha to identify sick, indigent, destitute persons, who have nobody to fall back upon and have no access to food and provide them at least one hot cooked meal and one meal in terms of dry food, if two hot cooked meals are not possible.

[Ref: para. 3(F) of the Affidavit]

22. PUNJAB**STAGE OF IMPLEMENTATION OF ONE NATION ONE RATION CARD (ONORC)**

Directions have already been issued to all field functionaries for the encouragement of use of portability facility under ONORC to all the desirous migrant NFSA beneficiaries in the ongoing distribution of wheat under PMGKAY-III.

[Ref: para. 6 of the Affidavit dated 07.06.2021 (hereinafter "Affidavit")]

WHETHER REGISTRATION OF MIGRANTS UNDERTAKEN?

- The Department of Labour, Government of Punjab notified the rules namely Punjab Unorganized Workers Social Security Rules 2012 on 1st March 2012 under Unorganized Workers Social Security Act 2008 (the 2008 Act). Pursuant to this, the Unorganized Workers Social Security Board was also Reconstituted on 11th May 2021 under this Act. Further, the exercise of registration of the domestic workers under the 2008 Act through Seva Kendras was started and 3,63,923 workers were registered.
- Further, under Pradhan Mantri Shram Yogi Maan Dhan Yojna, as on date the Government of Punjab has enrolled 33,310 unorganised workers.
[Ref: para. 4 of the Affidavit]

FOOD SECURITY FOR MIGRANTS WHO ARE UNREGISTERED UNDER EXISTING SCHEMES

- Herein, 38 Community Kitchen are working in various districts of Punjab, which are providing cooked food to all the needy people of the State and these Community Kitchens are being run under the aegis of the District Administration. In addition to this, many Gurudwaras, other religious institutions and NGOs are also offering free langar/ food on daily basis to the people and all the Deputy Commissioners of the state of Punjab have been directed to ensure that community kitchens are functional and migrants may be provided meals there if they need the same. As on date, there is no stranded migrant in the state of Punjab needing dry ration as reported by the Deputy Commissioners, as all the industries and establishments are open and operational.
- The State is also distributing 1 Lac dry ration packets, each containing 10 Kg atta, 2 Kg Black Channa and 2 Kg Sugar to all categories of people (including migrants) who have tested positive and are in a home quarantine and face extreme economic hardship due to loss of wages during the Quarantine period.
[Ref: para. 5 & 6 of the Affidavit]

23. RAJASTHAN**STAGE OF IMPLEMENTATION OF ONE NATION ONE RATION CARD (ONORC)**

- The ONORC policy is implemented and has been in effect since November, 2020.

- The Department of Labour *vide* its order dated 15.09.2020 has issued directions to all Labour Commissioners and Labour Welfare officers informing them that as per One Nation One Ration Card policy, the migrant labourers should be provided ration at Fair Price Shops (FPS) and for this purpose district level mapping of migrant labourers should be done and as per their choice, ration should be made available to them.
[Ref: para. 7 of the Affidavit dated 10.06.2021 (hereinafter "Affidavit")]

WHETHER REGISTRATION OF MIGRANTS UNDERTAKEN?

The Department of Food has issued directions to all District Collectors *vide* order dated 04.05.2021, that all migrant labourers should be identified, registered as per the National Portal and accordingly food and ration should be supplied to them.
[Ref: para. 7 of the Affidavit]

FOOD SECURITY FOR MIGRANTS WHO ARE UNREGISTERED UNDER EXISTING SCHEMES

The Government and the District Administration has to all concerned authorities, through Department of Food, *vide* order dated 10.06.2021, directed that all migrant labourers, daily wagers, homeless and poor persons should be identified and accordingly food and ration should be supplied to them.
[Ref: para. 7 of the Affidavit]

24. SIKKIM

STAGE OF IMPLEMENTATION OF ONE NATION ONE RATION CARD (ONORC)

Migrant workers who are NFSA beneficiaries will be encouraged to use the facility of portability under One Nation One Ration Card scheme which has been implemented in the State but is currently stalled due to change in vendor. Now the scheme will start from the end of June, 2021.
[Ref: para. 3(III) of the Affidavit dated 07.06.2021 (hereinafter "Affidavit")]

WHETHER REGISTRATION OF MIGRANTS UNDERTAKEN?

Registration under Building and Other Construction Workers (Regulation of Employment and Condition of Services) Act, 1996, is being done as per the provision under Section 12 of the said Act. At the moment 8,114 workers have been registered under the Act. Further, so far 7,836 workers registered under Act have benefited with financial assistance through Direct Benefit Transaction during the 1st Nationwide Lock Down in the year 2020. Furthermore, the Migrant Workers are registered at every check post while entering the State of Sikkim. The Migrant Workers are registered under Sikkim Labour Protection Act, 2005 and till date 89,261 workers have been registered under the said Act, 2005 after opening of nationwide lockdown from the month of October 2020.

[Ref: para. 3(VI) & (VII) of the Affidavit]

FOOD SECURITY FOR MIGRANTS WHO ARE UNREGISTERED UNDER EXISTING SCHEMES

Due to planned declaration of lockdown and assistance for easy passage provided to the migrant workers to reach safely to their homes, without getting stranded, the situation for supply of Dry Ration to stranded migrant workers has not arisen so far during 2021. However, if need arises, subject to allocation of Dry Ration by the Union of India under 'Atma Nirbhar Bharat Scheme', ration will be provided to those stranded migrant workers who do not possess Ration Card.

[Ref: para. 3 (II) of the Affidavit]

25. TELANGANA

STAGE OF IMPLEMENTATION OF ONE NATION ONE RATION CARD (ONORC)

N/A

WHETHER REGISTRATION OF MIGRANTS UNDERTAKEN?

The mechanism of registration of unorganized workers is under process.

[Ref: para. 3(xii) of the Affidavit dated 05.06.2021 (hereinafter "Affidavit")]

FOOD SECURITY FOR MIGRANTS WHO ARE UNREGISTERED UNDER EXISTING SCHEMES

- The Labour Department, Government of Telangana *vide* Lr. No.E1/1875/2020 dated 29.05.21 communicated the order of this Hon'ble Court and requested all the Collectors and District Magistrates in the State, to take immediate steps for Community Kitchen to the stranded migrant workers, who have lost their employment and are in need of two meals a day.
- That presently 140 Annapurna canteens are available in Greater Hyderabad Municipal Corporation limits and the Government has proposed 102 additional Annapurna canteens. Food is available to all workers @ Rs. 5.
[Ref: para. 3(xi) of the Affidavit]

26. TRIPURA

STAGE OF IMPLEMENTATION OF ONE NATION ONE RATION CARD (ONORC)

That the One Nation One Ration Card (ONORC) scheme has been implemented in Tripura from January 2020. Since the inception, the Food, Civil Supplies and Consumer Affairs Department has undertaken wide scale publicity of the scheme throughout the State by installing of outdoor hoardings, distributing posters/ leaflets, newspapers Advertisements to encourage the migrant labourers only having NFSA Ration Card to lift their only entitled quota of food grains (Rice) under this scheme. They are also entitled to lift their allotted free rice – 5 Kg per head under the PMGKAY-III during the month of May 2021 & June 2021.

[Ref: para. 5.6 of the Affidavit dated 10.06.2021 (hereinafter "Affidavit")]

WHETHER REGISTRATION OF MIGRANTS UNDERTAKEN?

- That the Registration and Welfare of Building and Other Construction (BOC) Workers in Tripura is being implemented through Tripura Building & Other Construction Workers Welfare Board (TBOCWFB). At present total 1,11,140 nos. of BOC workers are registered in the Board and among them 47,955 nos. are active workers with regular subscription.
[Ref: para. 6.3 of the Affidavit]
- So far as creation of dedicated portal and registration of Migrant Persons who returned to Tripura due to Covid-19 seeking employment, a dedicated portal i.e. *workers@tripura.gov.in* has been created for self-registration of persons who returned to Tripura during Covid-19 seeking productive employment.
[Ref: para. 6.4 of the Affidavit]

FOOD SECURITY FOR MIGRANTS WHO ARE UNREGISTERED UNDER EXISTING SCHEMES

- That disbursement of dry ration started in the State during March, 2020, and continued till May, 2020 in the 1st wave in which 47,217 migrant workers provided the dry ration. Out of them, 15,522 Migrant Workers did not possess ration card.

[Ref: para. 5.1 of the Affidavit].

- The Atma Nirbhar Bharat Scheme has not been extended in the State. But in the 1st wave, Migrant Workers (including Brick Kiln workers) those who have no ration card in Tripura were provided with dry ration, cooked food and cash relief.

[Ref: para. 5.4 of the Affidavit].

27. UTTAR PRADESH**STAGE OF IMPLEMENTATION OF ONE NATION ONE RATION CARD (ONORC)**

N/A

WHETHER REGISTRATION OF MIGRANTS UNDERTAKEN?

The State of UP is maintaining a robust system of registration of such migrant workers as they come into the State, as has been detailed in the previous Affidavit dated 22.05.2021. A portal on the website of the Relief Commissioner, <http://www.rahat.up.nic.in> has been created, on which all relevant details of all migrant workers are to be uploaded in real - time. Apart from the registration of migrant workers arriving at the temporary shelter/ quarantine/screening camps, the 'Rahat' portal is also being used by the State to identify and upload details of workers in the unorganised sector who earn their livelihood on a daily basis, such as daily wage labourers, rickshaw/e-rickshaw drivers, coolie, Palledar, boatman, barber, washer man, cobbler, confectioner and other workers as well as unregistered workers, vendors who run their shops on *Thela, Khomcha, Rehdi, Khokha*, etc., street vendors.

[Ref: para. 18 of the Affidavit dated 09.06.2021 (hereinafter "Affidavit")]

FOOD SECURITY FOR MIGRANTS WHO ARE UNREGISTERED UNDER EXISTING SCHEMES

- In this regard, the State Government in a Cabinet meeting held on 15.05.2021 has issued directions to provide free ration to all ration card holders for a period of 3 months. It has also been clarified that non-possession of a ration card would not disentitle a person from receiving free ration - a special drive will be initiated for preparing ration cards for persons who do not have the same, and they too shall be provided free ration. The said allocation will be done from the departmental budget allocated to the Food and Civil Supplies Department, since the expenditure on the same is not permitted from the State Disaster Fund of India.

[Ref: para. 6 of the Affidavit].

- With respect to the persons who are currently not covered under the National Food Security Act and do not possess ration cards, the State Government in the aforementioned cabinet decision dated 15.05.2021 has resolved to undertake a special drive to issue ration cards to all beneficiaries who do not possess such cards, so that they may also avail of the benefit of the free ration. As per G.O. No. 616 dt. 24.03.2020, ration cards are to be issued as per eligibility to the following job card holders, workers registered with the Labour department, daily wage labourers etc., who do not have ration cards.

[Ref: para. 11 of the Affidavit].

- That since the initiation of the drive, 28708 new ration cards have been issued by the State in the month of May 2021, and the State is ensuring that all migrant workers, whether in possession of a ration card or not, are receiving free dry ration and no person is going hungry.

[Ref: para. 12 of the Affidavit].

28. UTTARAKHAND**STAGE OF IMPLEMENTATION OF ONE NATION ONE RATION CARD (ONORC)**

Benefits of ONORC applicable throughout the State.

[Ref: para. 6 & 7 of the Affidavit dated 10.06.2021 (hereinafter "Affidavit")]

WHETHER REGISTRATION OF MIGRANTS UNDERTAKEN?

For Registration of workers of unorganized sector in different welfare schemes or Pradhan Mantri Shram Yogi Maan Dhan Scheme, workers facilitation centres are established in all offices of labour department.

[Ref: para. 12 & 13 of the Affidavit].

FOOD SECURITY FOR MIGRANTS WHO ARE UNREGISTERED UNDER EXISTING SCHEMES

People who do not have a Ration card in State of Uttarakhand or in any other State, according to their category and according to eligibility as per the Government orders, if place is available according to target in National Food Security Scheme, they will be given benefit of food security immediately after adding them in data digitization and if place is not available, they will be given benefit of food under State Food Scheme after immediately adding them in data digitization.

[Ref: para. 9 of the Affidavit]